

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 719 of 2020

IN THE MATTER OF:

Ranjeet Singh ...Appellant

Versus

M/s. Karan Motors Pvt. Ltd. ...Respondent

With

Company Appeal (AT) (Insolvency) No. 721 of 2020

IN THE MATTER OF:

Shally Sati ...Appellant

Versus

M/s. Karan Motors Pvt. Ltd. ...Respondent

With

Company Appeal (AT) (Insolvency) No. 722 of 2020

IN THE MATTER OF:

Deepa Sati ...Appellant

Versus

M/s. Karan Motors Pvt. Ltd. ...Respondent

With

Company Appeal (AT) (Insolvency) No. 723 of 2020

IN THE MATTER OF:

Hansa Dutt Sati ...Appellant

Versus

M/s. Karan Motors Pvt. Ltd. ...Respondent

With

Company Appeal (AT) (Insolvency) No. 728 of 2020

IN THE MATTER OF:

Asha Devi ...Appellant

Versus

M/s. Karan Motors Pvt. Ltd. ...Respondent

Present: -

For Appellant: Mr. Rahul Kumar and Mr. Shrey Vardhan Rateria,
Advocates.

For Respondent: Mr. Chandra Shekhar Gupta and Mr. Anand Shukla,
Advocates.

O R D E R
(Virtual Mode)

08.01.2021 Due to paucity of time, these batch of Appeals could not be taken up for hearing today.

These batch of Appeals are assigned to Court No.III, where it shall come up for hearing on 28th January, 2021.

[Justice Bansi Lal Bhat]
The Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)